

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF "ANISH TRADING AND MERCANTILE
PRIVATE LIMITED"

Sl.No.	Particulars	Details
1.	Name of corporate debtor	Anish Trading and Mercantile Private Limited
2.	Date of incorporation of corporate debtor	15.07.2016
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. of corporate debtor	U51900MH2016PTC283710
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No 11, Ground Floor, Satyam Co-operative Housing Ltd, Thakur Complex, Kandivali (East), Mumbai Suburban, Maharashtra 400101.
6.	Date of closure of Insolvency Resolution Process	9th February, 2022
7.	Liquidation commencement date of corporate debtor	10th February 2022 (Order received on 17th March, 2022)
8.	Name and registration number of the Insolvency Professional acting as the Liquidator	Anil Kashi Drolia IBBI/IPA-001/IP-P02327/2020-21/13482
9.	Address and e-mail of the liquidator, as registered with the Board	Anil Kashi Drolia, B-906, Park Side 1, Raheja Estate ,Kulupwadi, Borivali-East ,Near National Park ,Mumbai Suburban, Maharashtra 400066 Email: anildrolia.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	B-906, Park Side 1, Raheja Estate, Kulupwadi, Borivali-East ,Near National Park, Mumbai Suburban, Maharashtra 400066 Email: anishtrading.cirp@gmail.com
11.	Last date for submission of claims	16 th April, 2022

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the "Anish Trading and Mercantile Private Limited" on 10th February, 2022 (Order received on 17th March 2022).

The stakeholders of "Anish Trading and Mercantile Private Limited" are hereby called up onto submit their claims with proof on or before 16th April, 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Date: 19th March, 2022

Place: Mumbai



Anil Kashi Drolia
Sd/-

Liquidator of Anish Trading and Mercantile Private Limited
IBBI/IPA-001/IP-P02327/2020-21/13482